

ITEM NO.21 Court No.1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).281/2020

SANGEETA DOGRA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No. 95781/2020 - APPROPRIATE
ORDERS/DIRECTIONS and IA No. 97756/2020 - EARLY HEARING
APPLICATION and IA No. 95777/2020 - EXEMPTION FROM FILING
AFFIDAVIT and IA No. 97757/2020 - EXEMPTION FROM FILING AFFIDAVIT
and IA No. 97755/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 18-12-2020 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to appear and argue in person is granted.

Issue notice.

Tag with W.P.(C) No.557/2020.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR